

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 03.03.2017
COURT NO. 10
ITEM NO. 27

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NOS. 8985, 8937 & 8986
OF 2013

WITH PRAYER FOR INTERIM RELIEF
AND

INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing SLP in SLP(C) No. 8937/2013)

ALIGARH MUSLIM UNIV.

...PETITIONERS

VERSUS

HAR PRASAD & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 29.04.2014 with office report dated 28.04.2014, when the Court was pleased to pass the following order:

"I.A.No. 1 in SLP (C).....cc 3392 of 2012

I.A.No. 1 in SLP (C).....cc 9968 of 2012

Delay in filing the Special Leave Petitions is condoned.

Issue notice in the Special Leave Petitions.

Mr. Praveen Jain, Advocate, accepts notice on behalf of Respondent Nos. 1 to 4.

I.A.No. 1 in SLP (C)2016 of 2013

Issue notice in the Special Leave Petition as well as on delay in filing the Special Leave Petition, returnable in two weeks.

Learned counsel for the State of Uttar Pradesh is directed to produce the entire record including the written statement filed in the suit.

Written Statement be brought on record.

Dasti is permitted to be given to the standing counsel for the State of Uttar Pradesh.

List after two weeks on a non-miscellaneous day."

Accordingly, show cause notice was issued in all matters.

Service position is as follows:

SLP(C) No. 8985/2013

It is submitted that there are total 12 respondents. Respondent Nos. 1 to 5 are represented through Mr. Praveen Jain, Advocate. He has filed Counter Affidavit on their behalf (Copy included in the Paper Books). Counsel for the Petitioner has filed Rejoinder Affidavit to the Counter Affidavit of Respondent Nos. 1 to 5 (Copy included in the Paper Books). Respondent Nos. 6 to 12 are

represented through Mr. Vinay Garg, Advocate. He has filed Counter Affidavit on behalf of Respondent No. 6 (Copy included in the Paper Books).

Service is complete.

SLP(C) No. 8937/2013

It is submitted that there are total 5 respondents in the matter. Respondent Nos. 1 to 4 are represented through Mr. A. K. Prasad, Advocate and Respondent No. 5 is represented through Mr. Rajinder Mathur, Advocate. Both of them have filed Counter Affidavit (Copies included in the Paper Books). Counsel for the Petitioner has filed Rejoinder Affidavits to the said Counter Affidavits (Copies included in the Paper Books).

Service is complete.

SLP(C) No. 8986/2013

It is submitted that there are total 12 respondents in the matter. Respondent Nos. 1 to 5 are represented through Mr. Praveen Jain, Advocate. He has filed Counter Affidavit on their behalf (Copy included in the Paper Books). Respondent Nos. 6 to 12 are represented through Mr. A. K. Prasad, Advocate but he has not filed Counter Affidavit on their behalf so far.

Service is complete.

The matters above mentioned were lastly listed before the Hon'ble Court on 27.10.2014, when the Court was pleased to pass the following order:

“Put up on any non-miscellaneous day in the month of January, 2015. ”

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 01st day of March, 2017.

ASSISTANT REGISTRAR

Copy to:

M/S. Equity Lex Associates., Advocates.
Mr. Praveen Jain, Advocate
Mr. Rajinder Mathur, Advocate
Mr. A.K Prasad, Advocate
Mr. Vinay Garg, Advocate

ASSISTANT REGISTRAR